CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram: Dr. Pramod Deo, Chairperson

Shri S. Jayaraman, Member Shri V.S. Verma, Member

Shri M. Deena Dayalan, Member

Date of Order: 29.3.2012

Petition No. 183/TT/2011

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff for (a) Combined Assets of Tirunelveli-Edmon 400 kV D/C line; 2 nos. switchable line reactors at Udumaplet S/S and Cochin (Muvattapuzha)- Trichur 400 kV D/C Quad line and (b) Combined Assets of 315 MVA, 400/220 kV, ICT-I&II, ICT-I along with downstream system and ICT-II at Cochin for the period from 1.1.2012 to 31.3.2014 under Kudankulam for ATS in Southern Region the period 2009-14 block.

Petition No. 63/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from date of commercial operation to 31.3.2014 for Tuticorin JV-Madurai 400 kV D/C (Quad Conductor) line and extension of 400/220 kV Madurai substation under Tuticorin JV TPS in Southern Region.

Petition No. 65/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a)

LILO of Neelamangala-Somanhalli, 400 kV D/C line at Bidadi with 1X63 MVAR bus reactor; and (b) 2X500 MVA ICT's with associated bay and equipments along with downstream network at Bidadi GIS S/S under System Strengthening-X in Southern Region grid.

Petition No. 81/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff for 1 no. 400 kV 63 MVAR line reactor at Cochin from date of commercial operation to 31.3.2014 under Kudankulam ATS in Southern Region for tariff block 2009-14 period.

Petition No. 88/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of 400 kV S/C Neelmangal-Hoody transmission line, LILO of 400 kV S/C Somanhally-Hoody transmission line at Yelahanka with 1X63 MVAR 420 kV bus reactor at Yelahanka GIS S/S (b) 400/220 kV, 2X500 MVA ICT along with associated bays and 220 kV downstream system at Yelahanka under System Strengthening-XII in Southern Regional grid.

Petition No. 105/TT/2012

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) Kalpakkam PFBR-Sirucheri, 230 kV D/C line; (b) Kalpakkam PFBR-Arani, 230 kV D/C

line; and (c) Kalpakkam PFBR-Kanchipuram, 230 kV D/C line under transmission system association with Kalpakkam PFBR (500 MW) in Southern Region.

Petition No. 108/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff for 2 nos of 220 kV bays at Trivandrum from date of commercial operation to 31.3.2014 period in Southern Region for tariff block 2009-14 period.

Petition No. 110/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of both circuits of Udumalpet-Madakathara (North Trichur) 400 kV D/C line at Chulliar (Palakkad); 400 kV sub-station (new) and 1X63 MVAR bus reactor along with associated bays and (b) 2X315 MVA 400/220 kV ICTs at Chulliar (Palakkad) S/S along with associated bays and 220 kV downstream system under System Strengthening-XI in Sourthern Regional grid.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

....Petitioner

Vs

- 1. Karnataka Power Transmission Corporation Ltd., Bangalore
- 2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
- 3. Kerala State Electricity Board, Thiruvananthapuram
- 4. Tamil Nadu Generation and Distribution Corporation, Chennai
- 5. Electricity Department, Goa
- 6. Electricity Department, Pondicherry
- 7. Eastern Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh

- 8. Southern Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh
- 9. Central Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh
- 10. Northern Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh
- 11. Bangalore Electricity Supply Company Limited, Karnataka
- 12. Gulbarga Electricity Supply Company Limited, Karnataka
- 13. Hubli Electricity Supply Company Limited, Karnataka
- 14. MESCOM Corporate office, Karnataka
- 15. Chamundeswari Electricity Supply Company Limited, Karnataka

...Respondents

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission system in Southern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations"). Further, the petitioner has requested, to approve provisional tariff as per the 2009 regulations.

- 2. Regulation 5 of the 2009 regulations provides as under:-
 - "Application for determination of tariff. (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.
 - (2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

- (3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations: Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months along with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:
 - (i) SBI short-term Prime Lending Rate as on 1.4.2009 for the year 2009-10.
 - (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.
 - (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.
 - (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

3. As per Regulation 5(4) of the 2009 regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 regulations. Regulation 5(1) of the 2009 regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff,

publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 regulations"). Regulation 5(2) of 2009 regulations provides that the application shall be made as per Appendix to the 2009 regulations.

- 4. The petitioner has made the application as per the Appendix to the 2009 regulations. The petitioner has also complied with the requirements of 2004 regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.
- 5. In exercise of power under Regulation 5(4) of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in **Annexure I** to **Annexure VIII** of this order. While deciding the admissibility of provisional tariff, the Commission has categorized the assets on the basis of the vintage, time overrun, quantum of additional capital expenditure claimed, etc and has applied a reasonable percentage to the annual transmission charges claimed, to arrive at the provisional tariff.
- 6. With effect from 1.7.2011, the provisional tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by

the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5 (4) of the 2009 regulations.

Sd/-(M. DEENA DAYALAN) MEMBER Sd/-(V.S. VERMA) MEMBER Sd/-(S. JAYARAMAN) MEMBER Sd/-(Dr. PRAMOD DEO) CHAIRPERSON

Petition No. 183/TT/2011

Provisional transmission tariff for (a) Combined Assets of Tirunelveli-Edmon 400 kV D/C line; 2 nos. switchable line reactors at Udumaplet S/S and Cochin (Muvattapuzha)- Trichur 400 kV D/C Quad line and (b) Combined Assets of 315 MVA, 400/220 kV, ICT-I&II, ICT-I along with downstream system and ICT-II at Cochin for the period from 1.1.2012 to 31.3.2014 under Kudankulam for ATS in Southern Region the period 2009-14 block.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

				(
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Combined Assets-I of	1.1.2012	1956.29	8258.10	8483.46
Tirunelveli-Edmon 400				
kV D/C line; 2 nos.				
switchable line reactors				
at Udumaplet S/S and				
Cochin (Muvattapuzha)-				
Trichur 400 kV D/C				
Quad line				
Combined Assets-II of	1.1.2012	281.02	1185.11	1243.50
315 MVA, 400/220 kV,				
ICT-I&II, ICT-I along				
with downstream				
system and ICT-II at				
Cochin.				

After prudence check, provisional annual transmission charges for the period 2009 in respect of the transmission asset are allowed as under:-

				(₹ in iakn)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Combined Assets-I of	1.1.2012	1662.85	7019.39	7210.94
Tirunelveli-Edmon 400				
kV D/C line; 2 nos.				
switchable line reactors				
at Udumaplet S/S and				
Cochin (Muvattapuzha)-				
Trichur 400 kV D/C				
Quad line				
Combined Assets-II of	1.1.2012	238.87	1007.34	1056.98
315 MVA, 400/220 kV,				
ICT-I&II, ICT-I along				
with downstream				
system and ICT-II at				
Cochin.				

Petition No. 63/TT/2012

Provisional transmission tariff from date of commercial operation to 31.3.2014 for Tuticorin JV- Madurai 400 kV D/C (Quad Conductor) line and extension of 400/220 kV Madurai sub-station under Tuticorin JV TPS in Southern Region.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

				(₹ in lakh)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Tuticorin JV-	1.3.2012	376.88	4569.49	4534.99
Madurai 400				
kV D/C (Quad				
Conductor)				
line and				
extension of				
Madurai				
400/220 kV				
sub-station.				

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

				(₹ in lakh)
Asset	Anticipated DOCO/DOCO	2011-12 (pro-rata)	2012-13	2013-14
Tuticorin JV- Madurai 400 kV D/C (Quad Conductor) line and extension of Madurai 400/220 kV sub-station.	1.3.2012	339.19	4112.54	4081.49

Petition No. 65/TT/2012

Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of Neelamangala-Somanhalli, 400 kV D/C line at Bidadi with 1X63 MVAR bus reactor; and (b) 2X500 MVA ICT's with associated bay and equipments along with downstream network at Bidadi GIS S/S under System Strengthening-X in Southern Region grid.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

				(₹ in lakh)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Asset-I LILO of	1.1.2012	494.31	2199.78	2320.48
Neelamangala-				
Somanhalli,400 kV				
line at Bidadi with				
1X63 MVAR bus				
reactor				
Asset-II 2X500 MVA	1.1.2012	341.48	1530.43	1596.28
ICT with associated				
bays and equipment				
along with				
downstream network				
at Bidadi				

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

				(₹ in lakh)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Asset-I LILO of	1.1.2012	444.88	1979.80	2088.43
Neelamangala-				
Somanhalli,400 kV line				
at Bidadi with 1X63				
MVAR bus reactor				
Asset-II 2X500 MVA	1.1.2012	307.33	1377.39	1436.65
ICT with associated				
bays and equipment				
along with downstream				
network at Bidadi				

Petition No. 81/TT/2012

Provisional transmission tariff for 1 no. 400 kV 63 MVAR line reactor at Cochin from date of commercial operation to 31.3.2014 under Kudankulam ATS in Southern Region for tariff block 2009-14 period.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

(₹ in lakh)

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
400 kV 63 MVAR line reactor at Cochin	1.1.2012	37.50	156.17	160.40

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

Asset	Anticipated DOCO/DOCO	2011-12	2012-13	2013-14
400 kV 63 MVAR line reactor at Cochin	1.1.2012	31.88	132.74	136.34

Petition No. 88/TT/2012

Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of 400 kV S/C Neelmangal-Hoody transmission line, LILO of 400 kV S/C Somanhally-Hoody transmission line at Yelahanka with 1X63 MVAR 420 kV bus reactor at Yelahanka GIS S/S under System Strengthening-XII in Southern Region grid; (b) 400/220 kV, 2X500 MVA ICT along with associated bays and 220 kV downstream system at Yelahanka.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

(₹ in lakh) **Anticipated** 2012-13 2013-14 Asset DOCO/DOCO Asset-I LILO of 400 kV 1.7.2012 1882.17 2778.33 S/C Neelmangal-Hoody transmission line, LILO of 400 kV S/C Somanhally-Hoody transmission line at Yelahanka with 1X63 MVAR 420 kV bus reactor 1.7.2012 Asset-II 400/220 kV, 1092.15 1530.83 2X500 MVA ICT along with associated bays 220 kV and downstream system at Yelahanka

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

			(* in iakn
Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset-I LILO of 400 kV S/C Neelmangal-Hoody transmission line, LILO of 400 kV S/C Somanhally-Hoody transmission line at Yelahanka with 1X63 MVAR 420 kV bus reactor	1.7.2012	1693.95	2500.50
Asset-II 400/220 kV, 2X500 MVA ICT along with associated bays and 220 kV downstream system at Yelahanka	1.7.2012	982.94	1377.75

Petition No. 105/TT/2012

Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) Kalpakkam PFBR-Sirucheri, 230 kV D/C line; (b) Kalpakkam PFBR-Arani, 230 kV D/C line; and (c) Kalpakkam PFBR-Kanchipuram, 230 kV D/C line under transmission system association with Kalpakkam PFBR (500 MW) in Southern Region.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

				(₹ in lakh)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Asset-I Kalpakkam PFBR-	1.11.2011	154.85	-	-
Sirucheri, 230 kV D/C line.				
Combined Asset-I,II,III (a)	1.3.2012	183.42	2351.42	2415.09
Kalpakkam PFBR-Sirucheri,				
230 kV D/C line; (b) Kalpakkam				
PFBR-Arani, 230 kV D/C line;				
and (c) Kalpakkam PFBR-				
Kanchipuram, 230 kV D/C line				

After prudence check, provisional annual transmission charges for the period 2009 in respect of the transmission asset are allowed as under:-

				(₹ in lakh)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Asset-I Kalpakkam PFBR-	1.11.2011	139.36	-	-
Sirucheri, 230 kV D/C line.				
Combined Asset-I,II,III (a)	1.3.2012	160.08	2116.28	2173.58
Kalpakkam PFBR-Sirucheri, 230				
kV D/C line; (b) Kalpakkam				
PFBR-Arani, 230 kV D/C line;				
and (c) Kalpakkam PFBR-				
Kanchipuram, 230 kV D/C line				

Petition No. 108/TT/2012

Provisional transmission tariff for 2 nos of 220 kV bays at Trivandrum from date of commercial operation to 31.3.2014 period in Southern Region for tariff block 2009-14 period.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

 (₹ in lakh)

 Asset
 Anticipated DOCO/DOCO
 2011-12 (pro-rata)
 2012-13 (pro-rata)
 2013-14 (pro-rata)

 2 nos of 220 kV bays at Trivandrum
 1.9.2011
 78.75
 144.08
 149.11

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under:-

 Asset
 Anticipated DOCO/DOCO
 2011-12 (pro-rata)
 2012-13 (pro-rata)
 2013-14 (pro-rata)

 2 nos of 220 kV bays at Trivandrum
 1.9.2011
 66.94
 122.47
 126.74

Petition 110/TT/2012

Provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of both circuits of Udumalpet-Madakathara (North Trichur) 400 kV D/C line at Chulliar (Palakkad); 400 kV sub-station (new) and 1X63 MVAR bus reactor along with associated bays and (b) 2X315 MVA 400/220 kV ICTs at Chulliar (Palakkad) S/S along with associated bays and 220 kV downstream system under System Strengthening-XI in Southern Regional grid.

1. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

				(₹ in lakh)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Asset-I LILO of both	1.3.2012	187.45	2464.48	2595.39
Circuits of Udumalpet-				
Madakathara (North				
Trichur) 400 kV D/C line				
at Palakkad				
Asset-II 2X315 MVA	1.3.2012	78.02	987.15	1026.63
400/220 kV ICT at				
Chulliar (Palakkad) S/S				
and 1X63 MVAR bus				
reactor				

2. After prudence check, provisional annual transmission charges for the period 2009-

14 in respect of the transmission asset are allowed as under:-

				(₹ in lakh)
Asset	Anticipated	2011-12	2012-13	2013-14
	DOCO/DOCO	(pro-rata)		
Asset-I LILO of both Circuits of Udumalpet- Madakathara (North Trichur) 400 kV D/C line at Palakkad	1.3.2012	159.33	2094.81	2206.08
Asset-II 2X315 MVA 400/220 kV ICT at Chulliar (Palakkad) S/S and 1X63 MVAR bus reactor	1.3.2012	66.32	839.078	872.63